

d
SLP(C)No. 12475 OF 2002
ITEM No.58

Court No. 8

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.12475/2002

(From the judgement and order dated 04/01/2002 in CWP 4/02
of The HIGH COURT OF DELHI AT N. DELHI)

M/S. RAJDHANI DAL MILL

Petitioner (s)

VERSUS

M.M.T.C. LTD.

Respondent (s)

(With Appln(s). for c/delay in filing SLP)

Date : 30/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)

Mr. K.S. Bhati, Adv.
Mr. Sanjeev Kumar, Adv.

For Respondent (s)

Ms. Sunita Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Four weeks' time is granted to the respondent for
filing counter-affidavit and two weeks' time thereafter is
granted for filing rejoinder-affidavit. List after six weeks.

.SP1

(Pawan Kumar)
Court Master

(Jasbir Singh)
Court Master